

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI  
(APPELLATE JURISDICTION)**

**Company Appeal (AT) (CH) (Insolvency)No. 02 of 2021**

**Under section 61 of Insolvency & Bankruptcy Code)**

**(Arising out of Order dated 19.3.2020 in C.P.(IB) No.662/07/HDB/2019**

**passed by the Hon'ble National Company Law Tribunal, Hyderabad Bench**

**In the matter of:**

Pradeep Kumar Sekar .....Appellant  
Survey No.183 Part, CF Area, Phase III,  
Industrial Development Park,  
Ghatkesar Mandal,  
APIIC-IALA Cherlapalli Municipality,  
Rangareddi,  
Telengana 5000051.

**V.**

1. Solar Semiconductor Energy System (India)Pvt.Ltd. & Anr.  
Represented by Mr.Murali Prasanth Nalam IRP  
Villa 67, Road No.3, Dollars Meadows, .....Respondents  
DRK College of engineering,  
Bowrampet,  
Hyderabad 500043.
2. Orix Leasing and Financial Services India Limited  
Plot No.94, Marol Co-operative Industrial Estate,  
Andheri-Kurla Road,  
Andheri (East)  
Mumbai 400059.

Present:

For Appellant : Mr.Ramakrishnan Viraraghavan, Senior Advcoate  
Mr. Vijayaraghavan, S.P. and  
Mr.Ramji, Advocate

For Respondent No.1 & 2 : Ms. Mano Ranjani, Advocate:

**ORDER**  
**(VIRTUAL MODE)**

Heard the Learned Sr.Counsel Mr.Ramakrishnan Viraraghavan,  
appearing for the Appellant in part. For continuation, the matter is  
adjourned to 22.3.2021.

2. In the meanwhile, the Learned Counsel for Respondent No.1 and 2 is required to file 'Reply/Response/Counter' of Respondent No.1 and 2, before the 'Office of the Registry' within 3 days from today, ofcourse, after serving the copy of the same to the Learned Counsel for the Appellant well in advance before the next date of hearing.
3. Added further, the Learned Counsel for the Respondent No.1 and 2, is required to file 'Notes of Submissions' of Respondent No.1 and 2, not only in the form of 'Hard copy' but also through 'e-filing/online'.
4. Liberty is granted to the Learned Senior Counsel for the Appellant, to file the copy of the Hon'ble Supreme Court judgement made in Pioneer Urban Land and Infrastructure Limited & Anr. V. Union of India & Ors. reported in 2019 8 SCC at Page 416 before the 'Office of the Registry' well before the next date of hearing, ofcourse, after serving the copy of the same to the Learned Counsel for the Respondents No.1 and 2.
5. The 'Office of the Registry' is directed to List the 'Appeal' on 22.3.2021.

***[Justice Venugopal M]***  
***Member (Judicial)***

***[V.P Singh]***  
***Member (Technical)***

***17.03.2021***  
**HR**